

Office of the I Addl.District Court,
Guntur, Dated : 05.05.2020

NOTICE

This matter viz., O.S.203/2015 was already heard prior to lock down. Both parties are requested to take note that Order/Judgment will be pronounced in this matter on 08.05.2020. If either party has any objection for pronouncing the order/Judgment and intends to have any further hearing or reopening of the matter may present reopen application through e-mail viz., iadjcourtguntur@gmail.com on or before 07.05.2020, otherwise order/ Judgment will be pronounced on 08.05.2020.

// B.O.C.//
Sd/- XXXXX
Superintendent,
I Addl.DISTRICT COURT, GUNTUR.

To
Sri P.V.Koteswararao, Advocate for Plaintiff,
Sri Gade Venkateswararao, Advocate for defendant.

Office of the I Addl.District Court,
Guntur, Dated : 05.05.2020

NOTICE

This matter viz., O.S.367/2015 was already heard prior to lock down. Both parties are requested to take note that Order/Judgment will be pronounced in this matter on 08.05.2020. If either party has any objection for pronouncing the order/Judgment and intends to have any further hearing or reopening of the matter may present reopen application through e-mail viz., iadjcourtguntur@gmail.com on or before 07.05.2020, otherwise order/ Judgment will be pronounced on 08.05.2020.

// B.O.C.//
Sd/- XXXXX
Superintendent,
I Addl.DISTRICT COURT, GUNTUR.

To
Sri G.Sai Srikrishna Srinivas, Advocate for Plaintiffs.
Sri K.V.G.M.Krishna Rao, Advocate for defendant No.1.
Sri B.Sambi Reddy, Advocate for defendants 2 to 5.

Office of the I Addl.District Court,
Guntur, Dated : 05.05.2020

NOTICE

This matter viz., A.S.249/2015 was already heard prior to lock down. Both parties are requested to take note that Order/Judgment will be pronounced in this matter on 08.05.2020. If either party has any objection for pronouncing the order/Judgment and intends to have any further hearing or reopening of the matter may present reopen application through e-mail viz., iadjcourtguntur@gmail.com on or before 07.05.2020, otherwise order/ Judgment will be pronounced on 08.05.2020.

// B.O.C.//
Sd/- XXXXX
Superintendent,
I Addl.DISTRICT COURT, GUNTUR.

To
Sri J.Ranga Raju, advocate for appellants.
Sri M.V.Subbarao, advocate for respondent.

Office of the I Addl.District Court,
Guntur, Dated : 05.05.2020

NOTICE

This matter viz., A.S.119/2015 was already heard prior to lock down. Both parties are requested to take note that Order/Judgment will be pronounced in this matter on 08.05.2020. If either party has any objection for pronouncing the order/Judgment and intends to have any further hearing or reopening of the matter may present reopen application through e-mail viz., iadjcourtguntur@gmail.com on or before 07.05.2020, otherwise order/ Judgment will be pronounced on 08.05.2020.

// B.O.C.//
Sd/- XXXXX
Superintendent,
I Addl.DISTRICT COURT, GUNTUR.

To
Sri G.Siva Prasada Reddy, advocate for appellant/ Defendant No.5.
Sri K.Ankineedu Prasad, advocate for respondents 1 to 8

Office of the I Addl.District Court,
Guntur, Dated : 05.05.2020

NOTICE

This matter viz., M.V.O.P.799/2016 was already heard prior to lock down. Both parties are requested to take note that Order/Judgment will be pronounced in this matter on 08.05.2020. If either party has any objection for pronouncing the order/Judgment and intends to have any further hearing or reopening of the matter may present reopen application through e-mail viz., iadjcourtguntur@gmail.com on or before 07.05.2020, otherwise order/ Judgment will be pronounced on 08.05.2020.

// B.O.C.//
Sd/- XXXXX
Superintendent,
I Addl.DISTRICT COURT, GUNTUR.

To
Sri G.Siva Prasada Reddy, advocate for petitioner.
Sri P.V.Koteswararao, advocate for respondent No.2.
Sri N.Rukmini, advocate for respondent No.3.

Office of the I Addl.District Court,
Guntur, Dated : 05.05.2020

NOTICE

This matter viz., M.V.O.P.555/2017 was already heard prior to lock down. Both parties are requested to take note that Order/Judgment will be pronounced in this matter on 08.05.2020. If either party has any objection for pronouncing the order/Judgment and intends to have any further hearing or reopening of the matter may present reopen application through e-mail viz., iadjcourtguntur@gmail.com on or before 07.05.2020, otherwise order/ Judgment will be pronounced on 08.05.2020.

// B.O.C.//
Sd/- XXXXX
Superintendent,
I Addl.DISTRICT COURT, GUNTUR.

To
Sri M.Nageswararao, advocate for petitioners.
Sri S.Brahmananda Reddy, advocate for 1st respondent.
Sri S.A.Khadar, advocate for 2nd respondent.

Office of the I Addl.District Court,
Guntur, Dated : 05.05.2020

N O T I C E

This matter viz., A.S.101/2014 was already heard prior to lock down. Both parties are requested to take note that Order/Judgment will be pronounced in this matter on 08.05.2020. If either party has any objection for pronouncing the order/Judgment and intends to have any further hearing or reopening of the matter may present reopen application through e-mail viz., iadjcourtguntur@gmail.com on or before 07.05.2020, otherwise order/ Judgment will be pronounced on 08.05.2020.

// B.O.C.//
Sd/- XXXXX
Superintendent,
I Addl.DISTRICT COURT, GUNTUR.

To
Sri D.Venkateswara Rao, advocate for appellant/ 2nd plaintiff.
Sri Konduri Krishna Rao, 2nd respondent.